

**GOVERNMENT OF INDIA**  
**MINISTRY OF RURAL DEVELOPMENT**  
**RAJYA SABHA**  
**QUESTION NO 15.12.2009**  
**ANSWERED ON**  
**GUIDELINES FOR PMGSY .**

2911

Shri P. Rajeeve

Will the Minister of RURAL DEVELOPMENT be pleased to state :-

- (a) whether the existing guidelines to execute Pradhan Mantri Gram Sadak Yojana (PMGSY) has become a hurdle for its effective implementation;
- (b) if so, whether any decision has been taken to the effect; and
- (c) whether the Central Government has received any recommendations from the State Government of Kerala for change in existing norms in this regard?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT

(SHRI PRADEEP JAIN `ADITYA`)

(a)&(b): Implementation of Pradhan Mantri Gram Sadak Yojana (PMGSY) is governed by the existing Programme Guidelines. On receiving of representations from the States or on reviewing, the Government amended the Guidelines, as needed, for effective implementation of PMGSY. The amendments made in PMGSY guidelines are given in the Annexure.

(c):Yes, Sir.

Annexure

Annexure referred in reply to part (a) & (b) of the Rajya Sabha Unstarred Question No.2911 for 15.12.2009.  
Amendments to the PMGSY Programme Guidelines:

1.Para 11.5 of Programme Guidelines was amended by Ministry of Rural Development vide letter no. P-17025/2/2008-RC dated 23rd January 2008 indicating that in case the value of tenders received is above the estimate that has been cleared by the Ministry, the difference (tender premium) pooled for the entire state for works cleared in a Phase / batch will be borne by the State Government.

2.Ministry of Rural Development amended para 3.4 of PMGSY Guidelines vide letter no. P-17023/38/2005-RC dated 29th February, 2008, where in it is indicated that in blocks bordering international boundary in the hill states (as identified by Ministry of Home Affairs), all habitations within a path distance of 10 Km may be treated as a cluster for determining the population size of the habitation. The earlier limit for cluster in those areas was 1.5 km, as given in the PMGSY programme guidelines.

3.Ministry of Rural Development amended clause 8.5

(v) of PMGSY Programme Guidelines vide letter no. P-12025/8/2001-RC(Pt) dated 17th December 2008 indicating that the prorata cost of bridges beyond 50m will be borne by the State Government. Cost of causeways, however, irrespective of their length, will be borne by the Government of India. Earlier it was only 25m limit for MoRD funding

4.In the LWE affected areas, keeping in view the constraints being faced, for execution of PMGSY projects, the programme guidelines were relaxed as follows, as per the request of the State. i.Proposals may be submitted on basis of line estimates ii.Time period for completion of works may be extended up to 18 months for New Connectivity. iii.Works may be executed departmentally, in view of the likelihood of non-availability of contractors. iv.Tender premium would be paid by the State Government only, as covered in the modified para 11.5 of PMGSY Guidelines.